

1962, together with the audited accounts. [Placed in Library, see No. LT-1379/63].

1963 published in Notification No. G.S.R. 805 dated the 11th May, 1963.

NOTIFICATIONS UNDER COPYRIGHT ACT AND SALAR JUNG MUSEUM ACT

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table:

- (i) a copy of the International Copyright (Third Amendment) Order, 1963 published in Notification No. S.O. 1279 dated the 4th May, 1963 under section 43 of the Copyright Act, 1957. [Placed in Library, see No. LT-1380/63].
- (ii) a copy each of the following Rules under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961:—

- (a) The Salar Jung Museum (Amendment) Rules, 1963 published in Notification No. G.S.R. 1230 dated the 20th July, 1963.

- (b) The Salar Jung Museum (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 1231 dated the 20th July, 1963.

[Placed in Library, see No. LT-1381/63].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT AND REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA ON THE ACCOUNTS OF THE COAL BOARD

The Minister of Mines and Fuel (Shri Alagesan): I beg to lay on the Table:

- (i) a copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (a) The Mineral Concession (Second Amendment) Rules,

- (b) The Mineral Concession (Third Amendment) Rules, 1963 published in Notification No. G.S.R. 843 dated the 18th May, 1963.

- (c) The Mineral Concession (Fourth Amendment) Rules, 1963 published in Notification No. G.S.R. 842 dated the 18th May, 1963.

[Placed in Library, see No. LT-1382/63].

- (ii) A copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1961-62, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.

[Placed in Library, see No. LT-1383/63].

PAPERS UNDER COMPANIES ACT

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): I beg to lay on the Table:

- (i) a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1961-62. [Placed in Library, see No. Lt-1384/63].

- (b) Director's Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. Lt-1385/63].

[Shri S. V. Ramaswamy]

- (ii) a review by the Government on the working of the above Company. [Placed in Library, see No. Lt—1386]63].

12-23 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWENTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the 22nd Report of the Committee on Private Members' Bills and Resolutions.

12-23½ hrs.

MOTION RE: ASSOCIATION OF
RAJYA SABHA WITH PUBLIC
ACCOUNTS COMMITTEE

Shri Tyagi (Dehra Dun): I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term ending on the 30th April, 1964, in the vacancy caused by the resignation of Shri Nawab Singh Chauhan from Rajya Sabha and communicate to this House the name of the member so nominated by Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term ending on the 30th April 1964, in the vacancy caused by the resignation of Shri Nawab Singh Chauhan from Rajya Sabha and communicate to this House the name of the member so nominated by Rajya Sabha"

The motion was adopted.

12-24 hrs.

BUSINESS ADVISORY COMMITTEE
SEVENTEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 13th August 1963".

Mr. Speaker: Motion moved:

"That this House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 13th August, 1963."

Shri S. M. Banerjee (Kanpur): I have read the Report. I have two or three suggestions to make. One is that in this Report, I do not find any place for discussion of sugar. When we tabled so many questions and gave notice of adjournment motions, we were told...

Mr. Speaker: I have requested the hon. Member...

Shri S. M. Banerjee: I am not talking of adjournment motions. There is a regular motion before this House.

Mr. Speaker: Why does he presume that I am confusing. He wants to say that there is no mention in this Report, in this allotment of time, about a discussion on sugar. Am I right?

Shri S. M. Banerjee: Yes.

Mr. Speaker: Then I have understood him correctly. I would tell him that it is only the question of allotment of time for these particular items that is before the House. If some time has not been allotted to any other subject, that is a different thing altogether. Let us first see whether he has any objection to this allotment. Then I will give him an opportunity to say something.